Annex

Business undertaken

Quarterly Return to be submitted by NBFCs having overseas investment - March 31st / June 30th/September 30th /December 31st

of DNBS

and

the Country

(for date

Sr. Name of

No.

WOS/JV

Date of NoC from

	JV, indicate names of partners)	incorporation								
ı				-						
Sr.	Parameters at en	nd of period								
no.										
a)	CRAR:									
b)	NoF:									
c)	Net Profit of the NBFC as per the last audited balance									
	sheet:									
d)	Amount of remittance made to the WOS/JV during the quarter:									
	Name of the WO	S/JV	Amount remitted							
e)	Cumulative investment (equity/fund based commitment) in the WOS/JV at the end of the quarter(amount and as percentage of owned funds of the NBFC):									
	Name of the WO	S/JV	Amount remitted and as % of owned funds including step down subsidiaries if any							

f)	Aggregate	overseas	investment	of the	NBFC	as					
	percentage of NoF of the NBFC:										
h)	Whether the overseas WOS/JV is regulated in the host country. If yes:										
	Name of the regulator:	Any regulatory visits made during the reporting period:	Concerns expressed by the regulator:	during would i	=	changes riod which e business	levied oversea	penalties by the as or, if any:			
j)	Nature of support extended to the JV/WOS by the parent NBFC during the quarte including Guarantee, Letter of Comfort (Also mention whether any other kind of suppor were given including technical knowledge): Name of the WOS/JV Nature of support										
									_		
k)	Returns obtained from the WOS/JV during the quarter:										
	Name of the WOS/JV		F	Returns obtained							
I)	Financial de	etails of JV/V	VOS								
	Name of th	ne WOS/JV	N	let profit		_	abilities	tails of of assets may be	;		